

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1081 OF 2019 & IA NO. 1096 OF 2019
IN APPEAL NO. 211 OF 2018 &
IA NO. 995 OF 2019**

Dated : 30th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:-

Tata Prasanna Kumar

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Ms. Amrita Sharma
Ms. Neha Garg

Counsel for the Respondent(s)

:

ORDER

IA NO. 1096 of 2019

(Application for Early Hearing)

We have heard the learned counsel for the Appellant.

For the reasons stated in the application, IA No. 1096 of 2019 – for early hearing, is allowed.

IA NO. 1081 of 2019

(Application for Transfer from Court-II to Court –I)

We have heard the learned counsel for the Appellant.

For the reasons stated in the application, IA No. 1081 of 2019 is allowed and the matter is transferred to court - I

APPEAL NO. 211 OF 2018 &
IA NO. 995 OF 2018

List the matter for hearing on **25.07.2019.**

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/pk